

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1596**  
TO BE ANSWERED ON 02.08.2023

**CHILD CARE CENTERS**

1596: SHRI NARHARI AMIN :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether Government has made it mandatory to open child care centres in every district of the country;
- (b) if so, whether child care centres have been opened in all the districts of the country;
- (c) if so, the details of the basic facilities being provided to the children in the child care centres; and
- (d) if not, the deadline fixed for setting up child care centres in each district of the country, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) as amended in 2021 which is the primary legislation for ensuring the safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. The primary responsibility of implementation of the JJ Act lies with the respective State/UT Government. JJ Act, 2015 mandates that the State Government to establish and maintain in every district or a group of districts, either by itself, or through voluntary or non-governmental organisations, Child Care Institutions for care and rehabilitation of any child in need of care protection or any child alleged to be in conflict with law, under this Act.

Child Care Institutions (CCIs) provide/support for boarding & lodging; age-appropriate education; access to vocational training; recreation; health care; counselling etc. Under the scheme guidelines, States/UTs have been instructed for mandatory Police verification of the CCI staff and other staff engaged at State and District level, prior to their appointment. States/UTs submit proposals for setting up of CCIs under the Mission Vatsalya Scheme. State-wise details of Child Care Institutions funded under Mission Vatsalya scheme are at **Annexure-I**.

Under section 54 of the Juvenile Justice (Care and Protection of Children) Act, 2015, the State Governments have to appoint Inspection Committees and under section 53, to assess the basic facilities and infrastructure of the Institution for maintaining their standards.

Ministry is implementing Mission Vatsalya Scheme for care, protection, rehabilitation and reintegration of children in difficult circumstances. Under Mission Vatsalya Scheme, financial assistance is provided to State Governments and UT Administrations for, inter-alia, undertaking a situational analysis of children in difficult circumstances as well as for setting up and maintenance of various types of Child Care Institutions (CCIs) and funds for NonInstitutional Care including Sponsorship. As per Mission Vatsalya Scheme, State/UT Governments have to constitute a Sponsorship and Foster Care Approval Committee under the chairpersonship of District Magistrate in every district to review and sanction sponsorship (for preventive settings only) and Foster Care fund.

The Ministry regularly follows up with the State / UT Governments so as to ensure that Child Care Institutions (CCIs) including Juvenile Homes adhere to standards of care as per the JJ Act, 2015 provisions. Various advisories have been sent to all State/UTs regarding mandatory inspection of all CCIs.

Ministry has time and again requested all States/UTs regarding adhering to the procedures stipulated under JJ Act, 2015 and JJ Rules, 2016 relating to physical infrastructure, clothing/bedding/toiletries, sanitation & hygiene, Nutrition and Diet scale, Medical care, mental health, Education, etc.

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**ANNEXURE-I**

**ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (D) OF THE RAJYA SABHA UN-STARRED QUESTION NO.1596 FOR 02.08.2023 RAISED BY SHRI NARHARI AMIN REGARDING CHILD CARE CENTERS**

**STATE-WISE DETAILS OF CHILD CARE INSTITUTIONS FUNDED UNDER MISSION VATSALYA SCHEME (AS ON 31.03.2023)**

<b>Sl. No.</b>	<b>State</b>	<b>Total CCIs</b>
1	Andhra Pradesh	84
2	Arunachal Pradesh	11
3	Assam	67
4	Bihar	78
5	Chhattisgarh	83
6	Goa	25
7	Gujarat	78
8	Haryana	49
9	Himachal Pradesh	38
10	Jammu and Kashmir	39
11	Jharkhand	50
12	Karnataka	154
13	Kerala	47
14	Madhya Pradesh	104
15	Maharashtra	112
16	Manipur	86
17	Meghalaya	54
18	Mizoram	49
19	Nagaland	44
20	Orissa	140
21	Punjab	27
22	Rajasthan	156
23	Sikkim	23
24	Tamil Nadu	221
25	Tripura	34
26	Uttar Pradesh	100
27	Uttarakhand	33
28	West Bengal	164
29	Telangana	62
30	Andaman & Nicobar	10
31	Chandigarh	8
32	Dadra & Nagar Haveli and Daman & Diu	4
33	Ladakh	1
34	Lakshadweep	1
35	NCT of Delhi	39
36	Puducherry	30
	<b>Total</b>	<b>2305</b>

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